



ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

ಸಂಪುಟ - ೧೫೬ Volume - 156	ಬೆಂಗಳೂರು, ಶುಕ್ರವಾರ, ೧೧, ಜೂನ್, ೨೦೨೧ (ಜ್ಯೇಷ್ಠ, ೨೧, ಶಕವರ್ಷ, ೧೯೪೩) BENGALURU, FRIDAY, 11, JUNE, 2021 (JYAISTHA, 21, SHAKAVARSHA, 1943)	ಸಂಚಿಕೆ ೮೧ Issue 81
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ಭಾಗ ೨

ನೇಮಕಗಳು, ಸ್ಥಳ ನೇಮಕಗಳು, ವರ್ಗಾವಣೆಗಳು, ರಜೆ ಮತ್ತು ಅಧಿಕಾರಗಳು,

ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಅಧಿಸೂಚನೆಗಳು

HIGH COURT OF KARNATAKA, BENGALURU
NOTIFICATION

HCLC No.63/2019, DATED 31.08.2020

In exercise of the powers conferred by Article 225 of the Constitution of India and Section 54 of the States Reorganisation Act, 1956 (Central Act 37 of 1956) read with Sections 122 and 129 of the Code of Civil Procedure, 1908, and Section 19 of the Mysore High Court Act, (I of 1884) and all other powers thereunto enabling, the High Court of Karnataka, with the previous approval of the Government of Karnataka, promulgates and issue the following Rules with respect to practice and procedure to be followed at the High Court.

1. **Title and Commencement:-**

(1) These Rules may be called the High Court of Karnataka (Amendment) Rules, 2021.

(2) They shall come into force from the date of their final publication in the Official Karnataka Gazette.

2. **Amendment of Chapter X:-**

In the High Court of Karnataka Rules, 1959, in Chapter X, in Rule 3-A, after the words "such application" the words, "together with appeal memorandum or petition, as the case may be," shall be inserted.

BY ORDER OF THE HIGH COURT

Sd/-

(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL

PR-59

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